

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.154/MP/2021**

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of deemed availability for the period from 1.4.2020 to 30.4.2020 in respect of Ramagundam Super Thermal Power Station Stage-III (500 MW).

Petitioner : NTPC Limited.

Respondent : APEPDCL & 11 ors.

Date of Hearing : **15.7.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NTPC  
Shri Abhishek Nangia, Advocate, NTPC  
Shri Vinay Garg, NTPC  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri B. Rajeswari, TANGEDCO  
Ms. R. Ramalakshmi, TANGEDCO  
Ms. R. Alamelu, TANGEDCO  
Shri Arunav Patnaik, Advocate, Karnataka Discoms  
Ms. Bhabna Das, Advocate, Karnataka Discoms

**Record of Proceedings**

The order in the present petition was reserved on 23.11.2021. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. During the hearing, the learned counsel for the Petitioner and the learned counsel for Respondents submitted that since pleadings in the matter have been completed, the Commission may reserve its order. Accordingly, order in the petition was reserved on 'admissibility'.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

